

The R.A-30/02 in o.A- 473/96, order in o.A was passed by a bench of Hon'ble Mr Justice S. Narayanan, then Hon'ble V.C, & Hon'ble Mr L.R.K. Prasad, M(A). As Hon'ble Mr Justice S. Narayanan, Hon'ble V.C has retired, His Lordship, present Hon'ble V.C, is to constitute a bench by nominating a suitable Hon'ble member to sit with Hon'ble Mr L.R.K. Prad. M(A) for preliminary hearing of R.A. in court as per para I.4 of appendix II of Rules of practice - 93.

Submitted for order please.

Objec

23.4.02

S.O.O.C/

A ^{from} DB may be constituted
by Hon'ble Mr L.R.K. Prad. M(A) alongwith
one ~~the~~ judicial member for
hearing of RA 30/02 (o.A 473/96).

OB
24-4-02

~~Register for orders please.~~

Pr
24/4/02

Hon'ble

08.05.2002 : A Division Bench of Hon'ble Mr. L.R.K.Prasad, Member(A) and Hon'ble Mrs. Shyama Dogra, Member(J) is constituted for hearing on 13.05.2002.

skj

(B.N.Singh Neelam) /VC

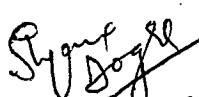
RA 30/02

13.5.02

CM

Shri P.K.Agrawal..for the applicant

Heard the learned counsel for the applicant.
Issue notice to the respondents to file reply,
make returnable within six weeks. Requisites to
be filed within one week. List it on 18.7.2002
for hearing.


(Shyama Dogra)
M(J)

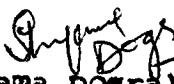

(L.R.K. Prasad)
M(A)

14

18.7.02

CM

List it on 12.8.2002 for hearing.


(Shyama Dogra)
M(J)

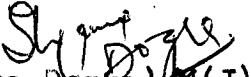

(L.R.K. Prasad)
M(A)

15/12.02

None for the applicant.

Shri R.K. Jha, counsel for the respondents.

Heard the learned counsel for the
respondents. W/s has already been filed. Let it be
listed for hearing on RA on 19.08.2002. Ø If no one
turns up on behalf of the applicant on that date,
necessary order in that light shall be passed.


(Shyama Dogra) M(J)


(L.R.K. Prasad) M(A)

VAKALATNAMA
filed on 17.7.02
And kept in file

"C"

N. Topno
3.7.02

(W/S filed
on 17.7.02) SRK/

10
82

R.A.No. 30/02
(O.A.No.: 473/1996)

21/27.03.2003 : A Division Bench of Hon'ble Mr. Sarweshwar Jha, Member(A) and Hon'ble Mrs. Shyama Dogra, Member(J), is constituted for hearing. Let it be placed before the aforesaid Bench as and when the Bench is constituted.

skj

(B.N.Singh Neelam) AC

22/22.4.03. Be listed for hearing as and when the appropriate bench is available

~~Shy(Dogra)~~
(S.C.Dogra) M(J)

Ans. 23/28.5.03 For want of time, the case is adjourned to be listed on 14.8.03 for hearing.

CBS

~~Shy(Dogra)~~ Sarweshwar M
(S.Dogra) M(J) (S.Tha) M(A)

24/14.8.03

CM

The matter is called out. None appears for the applicant. Shri A.N.Jha, the learned counsel, appears on behalf of private respondent no.9. It transpires that vide order dated 27.3.2003, Bench has already been constituted of Hon'ble Mr. S.Jha, Member (A) along with Hon'ble Mrs.S.Dogra, M(J). That being the position, let this matter be listed for hearing before the appropriate Bench as and when available.



(B.N.Singh Neelam) V.C.

25/28.8.2003

Heard the learned counsel for private respondents Shri A.N. Jha. None is present on behalf of the applicant. Shri Jha has, at the every outset, submitted that the decisions of this Tribunal in OA No. 473/96 have been upheld by the Hon'ble High Court vide their orders dated 18.4.2001 passed in CWJC No. 4948 of 2001 (Annexure p/1 to the written statement filed on behalf of respondents nos. 9 to 16, 18 to 20 and 22 to 25) and has, therefore, submitted that the applicants in the RA have no ground for seeking review of the orders passed by this Tribunal in the said OA. He has further submitted that if the applicants in the RA have still any grievance, they can approach this Tribunal with a fresh original application.

2. We have considered the matter and the submissions of the private respondents in the RA and observed that the submissions of the 1st. counsel for the applicants deserves to be considered keeping in view the fact that the matter has already been considered by the Hon'ble High Court and the decision of the Tribunal upheld. We, therefore, dispose of



RA No. 36/82

this RA as having no merit, as it stands as at present. The applicants in the RA will, however, have the liberty to approach the appropriate forum for redressal of their grievances, if any and if they so desire. The RA stands disposed of accordingly.

SRK/ (Shyama Degra) M(J)

(Sarweshwar Jha) M(A)